

1	2	3	4	5	6
18.	Assam, Orissa, West Bengal & Nagaland	815.67	815.67	1039.88	1420.07
19.	Kerala, Goa & Coastal Karn.	-	-	-	-
19(a)	Kerala, Goa & Coastal Karn. (With Harvest)	805.62	805.62	-	-
19(b)	Kerala, Goa & Coastal Karn. (Without Harvesting)	792.58	792.58	931.75	1127.98
	All India	785.45	785.96	876.75	1000.77

[English]

Freedom Fighter Pension

1083. SHRI MULLAPALLY RAMACHANDRAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any struggle/uprisings by the Communist Party in Kerala have been declared as part of freedom struggle by the Government recently.

(b) if so, the details thereof;

(c) whether Swatantra Sainik Samman pensions are granted to the participants in such struggles;

(d) whether the Government propose to review the decision of the former Government regarding any of these struggles; and

(e) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) During 1997-98, the Central Government had recognised the following regional movements that took place in Kerala as part of the freedom struggle:

- (i) Kellara-Pangode Case
- (ii) Kadakkal Riot Case
- (iii) Chengannur Rior Case
- (iv) Vettiyoorkavu Conference
- (v) Anti-Independent Travancore Movement
- (vi) Punnapra-Vayalar Movement
- (vii) Kayyur Movement
- (viii) Kavumbai Movement
- (ix) Karivelloor Movement
- (x) Morazha Movement; and
- (xi) Malabar Special Police Strike

(c) The Central Government has been granting pensions to the participants of the recognised movements on their fulfilling the eligibility criteria laid down under the Swatantrata Sainik Samman Pension Scheme. However, no pension has been granted so far to the participants of above movements of Kerala as no verification report has been received from the State Government in respect of the claims submitted by the applicants.

(d) At present, no such proposal is under consideration of the Government.

(e) Does not arise.

Removal of Mochi Community In Gujarat

1084. SHRI HARIN PATHAK : Will the Minister of SOCIAL JUSTICE & EMPOWERMENT be pleased to state :

(a) whether the Government have removed Mochi Community from the list of Scheduled Caste in Gujarat;

(b) if so, the details thereof:

(c) whether Government of Gujarat have requested the Union Government to restore the Mochi Community in the List of Scheduled Caste:

(d) if so, the action taken by the Government in this regard: and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI. MANEKA GANDHI) : (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) and (e) Does not arise.